

NATIONAL COMPANY LAW APPELLAE TRIBUNAL

NEW DELHI

COMPANY APPEAL (AT) NO.87 OF 2019

IN THE MATTER OF:

K. Inbalathan

Appellant

Vs.

Ver Terra Products India Pvt Ltd & Ors

Respondent

Mr. Shantanu Singh, Advocate for appellant.
None for Respondent.

ORDER

09.08.2019-Learned counsel for appellant prays for extension of time to ascertain fresh particulars of Respondents No.1 and 3. Time is extended by three weeks which shall be last and final. In the event of fresh particulars of Respondent No.1 and 3 being submitted, let notice be issued upon the Respondent No.1 and 3 through speed post. Requisites alongwith process fee, if not filed, be filed by the appellants. If the appellants provide the email address of Respondent No.1 and 3, let notice be also issued through email. There is no appearance on behalf of Respondent No.2 even today.

2. List the appeal for admission on **19th September, 2019**.

(Justice Bansilal Bhat)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

Bm/nn